

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:950
ANSWERED ON:27.02.2006
AMENDMENT OF TRADE UNIONS ACT, 1926
Agarwal Shri Dharendra;Patel Shri Jivabhai Ambalal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether large number of trade unions exist in the country;
- (b) if so, whether the Government proposes to check the mushrooming of trade unions;
- (c) whether the Government proposes to amend the existing Trade Unions Act, 1926;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a): Yes, Sir.

(b) to (e): The Trade Unions Act, 1926 has since been amended in 2001 which was enforced w.e.f. 9.1.2002 to reduce the multiplicity of trade unions, promote internal democracy, rank and file leadership of the trade unions and to facilitate their orderly growth and regulation.